visited the country in July, 1968 met the Prime Minister; and

(b) if so, what are the details of the discussion held?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) No, Sir.

(b) Does not arise.

HIPPIES ON INDO-NEPAL BORDER

- *604. SHRI P. C. MITRA: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that Hippies are allowed by the Government of India to cross the border of Nepal and come to India without proper documents such as, passport, visa, etc.:
- (b) whether Government's attention has been drawn to criticism in Patna press about misuse of this privilege by the Hippies who are not only drugs addicts but who also indulge in smagglingg of contraband drugs from Nepal into India;
- (c) whether the Government of Nepal have sent any note to the Government of India seeking their cooperation to drive j out the Hippies from the Indo-Nepal j border areas; and
- (d) if so, what has been the reaction of the Government of India thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRISURENDRA PAL SINGH): (a) No foreigner other than a citizen of Nepal, Bhutan or Sikkim is permitted to cross the Nepalese border to enter India without proper documents such as passports, visas, etc.

- (b) and (c) No, Sir.
- (d) Does not arise.

INDIAN DEPUTY HIGH COMMISSIONER AT ZANZIBAR

- *605. DR. B. N. ANTANI: Will the PRIME MINISTER be pleased to state:
- (a) whether the appointment of resident Deputy High Commissioner at Zanzibar has been made; and
- (b) whether the Government of India has been able to ascertain the financial loss suffered by the Indians in Zanzibar due to confiscation of their immovable properties?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) No, Sir. In this connection attention is invited to the reply to Rajya Sabha Starred Question No. 90 on the 15th February, 1968.

to Questions

(b) Government have no information regarding the value of the property confiscated, efforts are being made to ascertain the same.

SENIORITY OF CIVILIAN EMPLOYEES BELONG -ing to Scheduled Castes/Tribes,paid from Defence Estimates

- *606. SHRI B. K. GAIKWAD: Will the Minister of DEFENCE be pleased to refer to answer to Unstarred Question No. 303 given in the Rajya Sabha on the 25th June, 1962, by the Minister of Home Affairs and state:
- (a) whether Government Memorandum No. 9/45/60-Estt.(D) dated the 20th April, 1961 issued by the Ministry of Home Affairs, regulating seniority of Scheduled Castes' and Scheduled Tribes' candidates, has been implemented in respect of civilian employees paid from Defence Estimates;
- (b) if so, the number of persons who were given the benefits of the said Memorandum; and
 - (c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA): A statement is laid on the Table of the House.

STATEMENT

- (a) The Ministry of Home Affairs Memorandum datea 20th April, 1961 referred to herein has been implemented in respect of civilian employees of the Armed Forces Head Qrs. (including Inter Services Organisations) and in respect of Class I and Class II employees in the lower formations under this Ministry.
- (b) The number of persons who were given the benefits in the Armed Forces Headquarters (including Inter Services Organisations) is 336. Information regarding the number of Class I and Class II employees in the lower formations who were given the benefits is being collected and will be laid on the Table of the House.

(c) The Government Memorandum dated 20th April, 1961 clarifies the position relating to the seniority of direct recruits including those belonging to Scheduled Castes/Tribes with reference to the general principles for determining seniority of various categories of persons employed in Central Services laid down in Government Memorandum No. 9/11/55-RPS dated 22nd December, 1959. These general principles could not be adopted for fixation of seniority of Class 111 and Class IV employees in the lower formations under this Ministry as it would adversely affect the seniority of ex-servicemen re-employed in civilian posts and surplus civilian employees in Defence installations absorbed in alternative employments under the scheme of adjustment of surpluses and deficiencies. Consequently, the Government Memorandum dated 20th April, 1961 could not be implemented in respect of Class III and Class IV employees in the lower formations.

Written Answers

CHINESE EMBASSY OFFICIALS VISIT TO CALCUTTA

*607. SHRI GANESHI LAL CHAU-DHARI: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the two officials of the Chinese Embassy were allowed to visit Calcutta in July, 1968; and
- (b) if so, what was the purpose of their

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT)i (a) Three Chinese Embassy officials were permitted to visit Calcutta after the Chinese Embassy furnished full details as required by us. The permission is conditional upon reciprocal facilities being provided to our Embassy personnel to visit Shanghai on consular business.

(b) The purpose of the visit was performance of consular functions.

CROSSING OF KUKI AND MIZO HOSTILES IN UPPER BURMA

(MRS.) MANGLADEVI Dr TALWAR: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the report that about 200 Kuki and Mizo hostiles crossed into Upper Burma in the last week of June, 1968 on their way to China; and

(b) if so, under what circumstances they have crossed the river and what steps have been taken by the Government of India in this regard?

to Questions

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) i (a) Yes, Sir. Government have seen press reports to this effect.

(b) A gang of Mizo-Kuki hostiles managed to enter Burma in two batches in the last week of June taking advantage of the thick jungles and the nature of the terrain along the Indo-Burma border.

The existing security arrangements to intercept such movement across the borders have been suitably strengthened. Movement across the Indo-Burma border with in a zone of 40 Kms. on either side, which was hitherto free for residents of the zone has been made subject to a system of permits with effect from 1st August, 1968.

*609, [Transferred to the 28th August 1968.1

प्रधान मंत्री का संचिवालय

*610. श्री बज किशोर प्रसाद सिंह: क्या प्रधान मंत्री यह बताने की कृपा करेंगी कि :

- (本) 1962-63, 1963-64, 1964-65, 1965-66, 1966-67 और 1967-68 में प्रधान मंत्री के सर्वियालय में फितने कर्मचारी काम कर एहे थे और उनके वेतन भत्ते आदि पर इसी अवधि में प्रतिवर्ध कितना याचं हुआ; और
- (ख) उपरोक्त वर्षों में प्रधान मंत्री के सचिवालय में हर वर्ष किस किस श्रेणी के कितने अफसर या कर्मचाी काम करते थे और किस वर्ग में उनकी संख्या निर्घारित संख्या से कम

f [PRIME MINISTER'S SECRETARIAT

*610. SHRI B. K. P. SINHA! Will the PRIME MINISTER be pleased to state:

- (a) the number of employees working in the Prime Minister's Secretariat during the years 1962-63, 1963-64, 1964-65, 1965-66, 1966-67 and 1967-68 and the amount spent on their pay, allowances, etc. annually during this period; and
- t[] English translation.